Office of Directorate General of Foreign Trade
New Delhi

Para 4.7 Decision

MEETING NUMBER : 10/83-ALC1/2020 (Part –II) **MEETING DATE** : 19.03.2021

	Case No.:34/2/83-ALC1/2020	**Party Name::** UPL LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00827/AM21 /	RLA File :03/95/040/00057/AM21 /	Lic.No/Date:0310836131 07.05.2020	**Approved**
126	**Decision :**The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import Item	Quantity
Bifenthrin Technical 95%-98% Min.	1 Kg	Bifenthrin Alcohol	0.474 Kg
		Lambda Cyhalothric Acid	0.612 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:35/2/83-ALC1/2020	**Party Name::**FORACE POLYMERS PVT. LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00828/AM21 /	RLA File :05/23/040/00468/AM20 /	Lic.No/Date:0510414128 08.05.2020	**Approved**
127	**Decision :** The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import item	Quantity
CATALYST HARDENER CONTAINING 90% TRIACETINE (FOUDRY GRADE) AND 10% METHANOL CATALYST HARDENER FORTECH 1010 M	150000 KG	TRIACETINE (FOUNDRY FRADE)	135000 KG
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

128	**Case No.:36/2/83-**	**Party Name::**	**Meet No/Date:**	**Status:**

	ALC1/2020	AROMATIC & ALLIED CHEMICALS	10(II)/83-ALC1/2020 19.03.2021	
	HQ File :01/83/050/00829/AM21/	RLA File :05/23/040/00018/AM21/	Lic.No/Date:0510414129 08.05.2020	**Reject**
	Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to **Reject** the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

	Case No.:37/2/83-ALC1/2020	**Party Name::** HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00830/AM21/	RLA File :03/94/040/00054/AM21/	Lic.No/Date:0310836160 11.05.2020	**Defer**
129	**Decision :**The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Complete Generic description of export item. II. End-use of export item. III. Standard composition of export. IV. Complete Technical details as per 4E showing complete and balanced chemicals reactions, mol. weight and % yield on molar basis. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

	Case No.:38/2/83-ALC1/2020	**Party Name::** MICRON PLATERS	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00831/AM21/	RLA File :03/95/040/00055/AM21/	Lic.No/Date:0310836164 11.05.2020	**Approved**
130	**Decision :**The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import item	Quantity
SILVER OXIDE (NET COMTENT OF SILVER =93.10%)	500 Kg	SILVER	465.50 KG

This norm is applicable only for this Advance Authorisation. No repeat licence is allowed. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

131	**Case No.:39/2/83-ALC1/2020**	**Party Name::** N RANGA RAO AND SONS PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00832/AM21/	RLA File :07/24/040/00310/AM20/	Lic.No/Date:0710116440 11.05.2020	**Reject**
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Agarbatti which operate by burning and intend to import Raw Agarbattis (Incense sticks) . Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the absence of complete specifications. In view of the above, committee decided to **Reject** the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

132	**Case No.:40/2/83-ALC1/2020**	**Party Name::** APAR INDUSTRIES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00833/AM21/	RLA File :03/94/040/00056/AM21/	Lic.No/Date:0310836176 11.05.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Complete technical specific of export and import items. II. Nett content of import items in each export products. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

133	**Case No.:41/2/83-ALC1/2020**	**Party Name::** KIRI INDUSTRIES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00834/AM21/	RLA File :08/24/040/00020/AM21/	Lic.No/Date:0810147743 13.05.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. % yield on molar basis for each step of manufacturing process. II. Material balance for each step. III. % content of each composition in the export product. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

134	**Case No.:42/2/83-ALC1/2020**	**Party Name::**BRILLIANT PRINTERS PVT.LTD.,	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00835/AM21/	RLA File :07/24/040/00039/AM21/	Lic.No/Date:0710116445 13.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Printed Books = QTY 85000 Nos (contents of Thinopaque Uncoated Thin Printing paper -28gsm-89 cm-54187.95 Kgs, Rainbow 18 1875 Black MESA 901, Paper Acrylic Coated-1440 Kgs, Rainbow 18 1804 Burgundy MESA 901 Paper-Acrylic Coated – 1200 Kgs)	1 Kg	Thinopaque Uncoated Thin Printing Paper -28 gsm,89cm	1.12 Kg/Kg content in export Product
		Rainbow 18 1875 Black MESA 901, Paper-Acrylic Coated (for 45000 Printed Books)	1.05 Kg/Kg content in export Product
		Rainbow 18 1804 Burgundy MESA 901, Paper-Acrylic Coated (for 40000 Printed Books)	1.05 Kg/Kg content in export Product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

135	**Case No.:43/2/83-ALC1/2020**	**Party Name::** LOXIM INDUSTRIES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00836/AM21/	RLA File :08/24/040/00026/AM21/	Lic.No/Date:0810147769 15.05.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

i. % Dye content in export.
ii. Complete composition of export item.
iii. C.I. No. of export item.

D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.

136	Case No.:44/2/83-ALC1/2020	Party Name:: BANKIM PLAST PRIVATE	Meet No/Date: 10(II)/83-ALC1/2020	Status:

	LIMITED	19.03.2021	
HQ File :01/83/050/00837/AM21/	RLA File :03/94/040/00070/AM21/	Lic.No/Date:0310836207 15.05.2020	Approved

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
White Master Batches 10418 K	100000 Kg	LLDPE	22600 Kg
		Titanium Dioxide Anatase	41120 Kg
		Fumed Silica	196.00 Kg
		Calcium Carbonate	39100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

137	**Case No.:45/2/83-ALC1/2020**	**Party Name::** C L GUPTA EXPORTS LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00838/AM21/	RLA File :05/23/040/00015/AM21/	Lic.No/Date:0510414183 15.05.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by Reminder letter on 17.08.2020. Second Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

138	**Case No.:47/2/83-ALC1/2020**	**Party Name::** MATANGI INDUSTRIES LLP	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00840/AM21/	RLA File :08/24/040/00027/AM21/	Lic.No/Date:0810147784 18.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Styrinated Phenol Ethoxylaed with 18 moles of Ethylene Oxide	400000 Kg	Phenol	32000 Kg
		Styrene	104000 KG
		Ethylene Oxide	268000 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:48/2/83-ALC1/2020	**Party Name::** SYNDICATE EXPORTS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
139	HQ File :01/83/050/00841/AM21/	RLA File :32/24/040/00004/AM21/	Lic.No/Date:3210079517 18.05.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to **Defer** the case.			

	Case No.:49/2/83-ALC1/2020	**Party Name::** BAJAJ POLYBLENDS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00842/AM21/	RLA File :50/24/040/00001/AM21/	Lic.No/Date:5010002681 18.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

	Export Item	**Quantity**	**Import item**	**Quantity**
140	White Coloured Master Batch (Plastwhite Gold VM Plastmmodifier VM) Containing Following Raw Material Propylene based Elastomer 6000 Kgs Linear Low Density Polyethylene (LLDPE) 54000 Kgs and Calcium Carbonate 140000 Kgs	200000Kg	Propylene based Elastomer	6180 Kg
			Linear Low Density Polyethylene (LLDPE)	55620 Kg
			Calcium Carbonate	144200 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:50/2/83-ALC1/2020	**Party Name::** MATANGI INDUSTRIES LLP	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
141	HQ File :01/83/050/00843/AM21/	RLA File :08/24/040/00031/AM21/	Lic.No/Date:0810147792 19.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Cetyl Alcohol Ethoxylate 20 moles	200000 Kg	Cetyl Alcohol	440000 Kg
		Ethylene Oxide	156000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

142	**Case No.:51/2/83-ALC1/2020**	**Party Name::** GANGA RASAYANIE PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00844/AM21/	RLA File :03/94/040/00078/AM21/	Lic.No/Date:0310836252 19.05.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Complete technical specification of export and import. II. Justification of 10% wastage III. Commercial value of by product, if any IV. Name of heavy aromatic & name of solvent D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

143	**Case No.:52/2/83-ALC1/2020**	**Party Name::** METAL SALES CORPORATION	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00845/AM21/	RLA File :03/95/040/00065/AM21/	Lic.No/Date:0310836253 19.05.2020	**Defer**
	Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to **Defer** the case.			

144	**Case No.:58/2/83-ALC1/2020**	**Party Name::** WILLOWOOD CHEMICALS PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00851/AM21/	RLA File :02/24/040/00006/AM21/	Lic.No/Date:0210209878 19.05.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by Reminder letter on 17.08.2020. Second Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

146	**Case No.:57/2/83-ALC1/2020**	**Party Name::** JINDAL DRUGS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00850/AM21/	RLA File :03/94/040/00074/AM21/	Lic.No/Date:0310836267 20.05.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

I. COA of import item for supplier indicating % composition of each input.
II. Exact technical specific of export.
III. Exact Quantity of indigenous input to be added with their name specifically.

D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.

147	**Case No.:53/2/83-ALC1/2020**	**Party Name::**TAKASAGO INTERNATIONAL (I) PVT. LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00846/AM21/	RLA File :04/24/040/00024/AM21/	Lic.No/Date:0410166765 21.05.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by Reminder letter on 17.08.2020. Second Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

149	**Case No.:59/2/83-ALC1/2020**	**Party Name::** STIC-ON PAPERS PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00852/AM21/	RLA File :09/24/040/00110/AM21/	Lic.No/Date:0910068785 22.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import item**	**Quantity**
Self Adhesive Paper (165 GSM +/-10%)SEMI GLOSS	2600000 Sq meter	Coated One Side Paper C1S 80 GSM+/-10% Various Widdths	2704000 Sq Meter
		Release Base Paper Glassine 60 GSM +/-10%	2704000 Sq Meter

		various Colours Various Widths	
		Adhesive (55% Solid +/-10% Water Based)	10920 Kg
		Silicon	Not allowed
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

150	**Case No.:60/2/83-ALC1/2020**	**Party Name::** STIC-ON PAPERS PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00853/AM21/	RLA File :09/24/040/00109/AM21/	Lic.No/Date:0910068786 22.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import item**	**Quantity**
Self Adhesive Paper (160 GSM+/-10%)Direct Thermal	4000000 Sq. meter	Thermal Paper Various Grades-70 GSM +/-10%-Various Widths	4160000 Sq. meter
		Release Base Paper-Glassin E-60 GSM +/-10%-Various Colours Various Widths	4160000 Sq. meter
		Adhesive (55% Solid +/-10% Water Based)	1680 Kg
		Silicon	Not allowed

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

151	**Case No.:61/2/83-ALC1/2020**	**Party Name::** KRISHI RASAYAN EXPORTS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00854/AM21/	RLA File :02/24/040/00203/AM20/	Lic.No/Date:0210209880 26.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
Thiamethoxam 97% Tech	1 Kg	2-CHLORO-5-CHLOROMETHYL-	0.64 Kg

		THIAZOLE 98.5% PCT	
		3-METHYL-4-NITROIMINOPERHYDRO-1,3, 5-OXADIAZIN 99% PCT	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:62/2/83-ALC1/2020	**Party Name::** KRISHI RASAYAN EXPORTS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00855/AM21/	RLA File :02/24/040/00204/AM20/	Lic.No/Date:0210209881 26.05.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

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Export Item	Quantity	Import Item	Quantity
Thiamethoxam 97% Tech	1 Kg	2-CHLORO-5-CHLOROMETHYL-THIAZOLE 98.5% PCT	0.64 Kg
		3-METHYL-4-NITROIMINOPERHYDRO-1,3, 5-OXADIAZIN 99% PCT	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:63/2/83-ALC1/2020	**Party Name::** TARAK CHEMICALS LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
153	HQ File :01/83/050/00856/AM21/	RLA File :34/24/040/00013/AM21/	Lic.No/Date:3410046097 26.05.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

	Case No.:64/2/83-ALC1/2020	**Party Name::**UNITED CHEMIE PRIVATE LIMITED	**Meet No/Date:**10(II)/83-ALC1/2020 19.03.2021	**Status:**
154	HQ File :01/83/050/00857/AM21/	RLA File :08/24/040/00040/AM21/	Lic.No/Date:0810147829 27.05.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

i. C.I No. of Export item
ii. % Dye content in export item

D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.

155	**Case No.:65/2/83-ALC1/2020**	**Party Name::** UNITED CHEMIE PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00858/AM21/	RLA File :08/24/040/00041/AM21/	Lic.No/Date:0810147830 27.05.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by Reminder letter on 21.08.2020. Second Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

156	**Case No.:1/6/83-ALC1/2020**	**Party Name::** HINDUSTAN PLATINUM PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00894/AM21/	RLA File :03/94/040/00144/AM21/	Lic.No/Date:0310836636 11.06.2020	**Approved**
	Decision : The committee considered the case as per agenda and decided to ratify the norms all the Six (6) imports items are allowed on Net to Net basis with Nil wastage. At the time of export applicant should declare the Net content of Palladium metal in each consignment. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

157	**Case No.:2/6/83-ALC1/2020**	**Party Name::** PYROTEK INDIA PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00895/AM21/	RLA File :31/83/040/00015/AM21/	Lic.No/Date:3110067755 11.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export Item	Quantity	Import Item	Quantity
FLUX Promag RI or FLUX Promag PI (3000000 **Kg**)	1 Kg	Anhydrous Magesium Chloride Block Or Magnesium Chloride Anhydrous Block Or Mag Chloride Anhydrous Block MgC12	**0.4429 Kg**

		Potassium Chloride Technical Grade (NOT for fertilizer related use)KCI	**0.5757 Kg**
FLUX Promag SI or Flux Promag PSI (500000 **Kg**)	1 Kg	Anhydro us Magnesium Chloride Block Or Magnesium Chloride Anhydrous us Block Or Mag Chloride Anhydro us Block MgC12 FI	**0.618 Kg**
		Potassium Chloride Technical Grade (Not for fertilizer related use) KCI	**0.404 Kg**
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:3/6/83-ALC1/2020	**Party Name:**PYROTEK INDIA PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00896/AM21/	RLA File :31/83/040/00016/AM21/	Lic.No/Date:3110067757 11.06.2020	**Approved**

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Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
FLUX Promag RI or Flux Promag PI (1150000 **Kg**)	1 Kg	Anhydrous Magesium ChloridePBlock Or Magnesium Chloride Anhydro us Block Or Mag Chloride Anhydro us Block MgC12	0.4429 Kg
		Potassium Chloride Technical Grade (NOT for fertilizer related use)KCI	0.5757 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:4/6/83-ALC1/2020	**Party Name::** HINDUSTAN PLATINUM PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
159	HQ File :01/83/050/00897/AM21/	RLA File :03/94/040/00145/AM21/	Lic.No/Date:0310836646 12.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms all the THREE (03) imports items are allowed on Net to Net basis with Nil wastage. At the time of export applicant should declare the Net content of Palladium metal in each consignment.

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No.:5/6/83-ALC1/2020	**Party Name:**INTERNATIONAL TRADERS.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
160	HQ File :01/83/050/00898/AM21/	RLA File :03/94/040/00148/AM21/	Lic.No/Date:0310836648 12.06.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2020. Reminder letter is issued on 21.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:6/6/83-ALC1/2020	**Party Name::** HEMANI INDUSTRIES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
161	HQ File :01/83/050/00899/AM21/	RLA File :03/94/040/00164/AM21/	Lic.No/Date:0310836655 12.06.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and it was noted that the firm has not furnished the information against the D/L raised dated 22.09.2020. The Reminder letter has been issued to the firm on 16.03.2021. Hence, the Committee decided to **Defer** the Case.			

	Case No.:7/6/83-ALC1/2020	**Party Name::** MEHTA STONE CONSORTIUM	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
162	HQ File :01/83/050/00900/AM21/	RLA File :05/24/040/00097/AM21/	Lic.No/Date:0510414394 12.06.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

163	**Case No.:8/6/83-ALC1/2020**	**Party Name::** SYNTHITE INDUSTRIES PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00901/AM21/	RLA File :10/24/040/00021/AM21/	Lic.No/Date:1010060547 15.06.2020	**Transferred to concern RA**

Decision: The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA feels this case need to be considered by NC, then they can revert back to NC-5. Hence, the case is disposed off.

	Case No.:9/6/83-ALC1/2020	**Party Name::** KLJ ORGANIC LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00902/AM21/	RLA File :05/23/040/00052/AM21/	Lic.No/Date:0510414399 15.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Chlorinated Paraffin (Chlorine content 51%-55%) (Packed in 3208 NOS. of HM-HDPE DRUMS made of HDPE Granules (27,268 Kgs without wastage) (each drum shall weight 8.5 Kg and storage capacity 265 Kgs)	1 Kg	Paraffin (C14-C20)	0.503 Kg
		Chlorine	0.5565 Kg
		HDPE Granules (Total weight =28,631.400 Kgs)	As per packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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	Case No.:10/6/83-ALC1/2020	**Party Name::** BLUECRAFT AGRO PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
165	HQ File :01/83/050/00903/AM21/	RLA File :08/24/040/00063/AM21/	Lic.No/Date:0810147949 16.06.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

166	**Case No.:11/6/83-**	**Party Name::**ENVIRON	**Meet No/Date:**	**Status:**

	ALC1/2020	SPECIALITY CHEMICALS PVT. LTD.	10(II)/83-ALC1/2020 19.03.2021	
	HQ File :01/83/050/00904/AM21/	RLA File :03/94/040/00158/AM21/	Lic.No/Date:0310836689 16.06.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Exact chemical Name of export & import with catalogue. II. All technical manufacturing details as per 4E III. End use of export Product D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:12/6/83-ALC1/2020	**Party Name::** CROPNOSYS (INDIA) PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
167	HQ File :01/83/050/00905/AM21/	RLA File :03/94/040/00137/AM21/	Lic.No/Date:0310836694 16.06.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:13/6/83-ALC1/2020	**Party Name::** BURHANI WOOD WORKS	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00906/AM21/	RLA File :56/24/040/00007/AM21/	Lic.No/Date:5610005891 16.06.2020	**Approved**
168	**Decision :**The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	**Quantity**	**Import Item**	**Quantity**
Pinewood Pallets	3000 Cubic meter	Pine Sawn Timber (PINUS SYL VESTRIS)	2724.32 Cubic meter
		SPRUCE (PICEA ABIES)	425.68 Cubic meter
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

169	**Case No.:14/6/83-ALC1/2020**	**Party Name::** VISHNU CHEMICALS LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00907/AM21/	RLA File :09/24/040/00095/AM21/	Lic.No/Date:0910068880 16.06.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

170	**Case No.:15/6/83-ALC1/2020**	**Party Name::**BRILLIANT PRINTERS PVT.LTD.,	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00908/AM21/	RLA File :07/24/040/00081/AM21/	Lic.No/Date:0710116614 17.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import item**	**Quantity**
Printed Books = QTY 66500 Nos (contents of Thinopaque Printing Thin Printing paper -28gsm-89 cm-34979.16 Kgs, PU Book cover in Various Colours (5500 Qty)- 150.48 Kgs, PU Book Cover in Various Colours (for 25000 Qty)-757.15 Kgs, PU Book cover in Various Colours (for 36000 Qty)-1104.840 kgs)	1 Kg	Thinopaque Thin Printing Paper Uncoated -28 gsm,89cm(for 66500 Qty)	1.12 Kg/Kg content in export Product
		PU Book Cover in various Colours (for 5500 Qty)	1.05 Kg/Kg content in export Product
		PU Book Cover in various Colours (for 25000 Qty)	1.05 Kg/Kg content in export Product
		PU Book Cover in various Colours (for 36000 Qty)	1.05 Kg/Kg content in export Product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

171	**Case No.:16/6/83-**	**Party Name::**	**Meet No/Date:**	**Status:**

	ALC1/2020	HERANBA INDUSTRIES LTD.	10(II)/83-ALC1/2020 19.03.2021	
	HQ File :01/83/050/00909/AM21/	RLA File :03/94/040/00168/AM21/	Lic.No/Date:0310836707 17.06.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: i. Exact % assay of the export item as per CIB registration, supported by COA. ii. Complete and balanced chemical reaction showing mol. Weight and % yield on molar basis. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

172	**Case No.:17/6/83-ALC1/2020**	**Party Name::** GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00910/AM21/	RLA File :03/94/040/00171/AM21/	Lic.No/Date:0310836731 18.06.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

173	**Case No.:18/6/83-ALC1/2020**	**Party Name::** INSECTICIDES INDIA LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00911/AM21/	RLA File :03/94/040/00173/AM21/	Lic.No/Date:0310836742 18.06.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for the **Approved** composition as per CIB Registration for both the Export Items in its meeting No 10/83-ALC1/2020 dated 19.03.2021. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

174	**Case No.:19/6/83-ALC1/2020**	**Party Name::** HINDUSTAN PLATINUM PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00912/AM21/	RLA File :03/94/040/00177/AM21/	Lic.No/Date:0310836764 19.06.2020	**Approved**
	Decision : The committee considered the case as per agenda and decided to ratify the			

	norms all the THREE (03) inputs are allowed on Net to Net basis with Nil wastage. At the time of export applicant should declare the Net content of Ruthenium in each consignment. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

175	**Case No.:20/6/83-ALC1/2020**	**Party Name::** PADMA PERFUMERY WORKS,	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00913/AM21/	RLA File :07/24/040/00078/AM21/	Lic.No/Date:0710116627 19.06.2020	**Reject**
	Decision : : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed agarbathi and other odoriferous preparations which operate by and intend to import raw agarbathi (machine made incense sticks). Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the ab of full specifications. In view of the above, committee decided to **Reject** the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

176	**Case No.:21/6/83-ALC1/2020**	**Party Name::** YASHO INDUSTRIES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00914/AM21/	RLA File :03/95/040/00170/AM21/	Lic.No/Date:0310836788 22.06.2020	**Defer**
	Decision : File along with hard copy has been sent to technical expert for examination and comment is awaited. Hence, the committee decided to **Defer** the case.			

177	**Case No.:22/6/83-ALC1/2020**	**Party Name::**RASIK PRODUCTS PVT. LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00915/AM21/	RLA File :06/24/040/00014/AM21/	Lic.No/Date:0610039521 22.06.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

178	**Case No.:23/6/83-ALC1/2020**	**Party Name::** INSECTICIDES INDIA	**Meet No/Date:** 10(II)/83-ALC1/2020	**Status:**

		LIMITED	19.03.2021	
	HQ File :01/83/050/00916/AM21/	RLA File :03/94/040/00194/AM21/	Lic.No/Date:0310836825 23.06.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for the **Approved** composition of both Export items as per CIB registration. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

179	**Case No.:24/6/83-ALC1/2020**	**Party Name::** UPL LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00917/AM21/	RLA File :03/95/040/00133/AM21/	Lic.No/Date:0310836835 23.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Novaluron 10% EC	1 Litre	Perfluoro Methyl Vinyl Ether	0.0474 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

180	**Case No.:25/6/83-ALC1/2020**	**Party Name::** HINDUSTAN PLATINUM PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00918/AM21/	RLA File :03/94/040/00178/AM21/	Lic.No/Date:0310836856 24.06.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

i. Nett content of each of the precious metal including gold and silver in both the export and import product.
ii. Justification and Nett accounting of each import item in export.
iii. In appendix 4E Qty. Req. is shown as Net to Net while wastage shown as 1%, please clarify.

D/L issued to the firm by post on 24.03.2021. Hence, the Committee decided to **Defer** the Case.

181	**Case No.:29/6/83-ALC1/2020**	**Party Name::** VIMSON COATINGS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00922/AM21/	RLA File :31/83/040/00018/AM21/	Lic.No/Date:3110067772 25.06.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical

experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

182	**Case No.:26/6/83-ALC1/2020**	**Party Name::** ROHA DYE CHEM PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00919/AM21 /	RLA File :03/95/040/00188/AM21 /	Lic.No/Date:0310836892 26.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg
		Sulphanilic Acid	0.800 Kg
		Sodium Nitrite	0.315 Kg
		Caustic Soda	0.170 Kg
		Soda Ash	0.570 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

183	**Case No.:27/6/83-ALC1/2020**	**Party Name::** ROHA DYE CHEM PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00920/AM21 /	RLA File :03/95/040/00176/AM21 /	Lic.No/Date:0310836914 26.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg
		Sulphanilic Acid	0.800 Kg
		Sodium Nitrite	0.315 Kg
		Caustic Soda	0.170 Kg
		Soda Ash	0.570 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

184	**Case No.:28/6/83-ALC1/2020**	**Party Name::** ROHA DYE CHEM PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00921/AM21	RLA File :03/95/040/00175/AM21	Lic.No/Date:0310836917	**Approved**

/	/	26.06.2020	

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg
		Sulphanilic Acid	0.800 Kg
		Sodium Nitrite	0.315 Kg
		Caustic Soda	0.170 Kg
		Soda Ash	0.570 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

185	**Case No.:30/6/83-ALC1/2020**	**Party Name::** AGRO LIFE SCIENCE CORPORATION	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00923/AM21/	RLA File :02/24/040/00029/AM21/	Lic.No/Date:0210209943 26.06.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for the Copy of CIB registration for 48% EC, W/V – CHLORPYRIFOS. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.

186	**Case No.:31/6/83-ALC1/2020**	**Party Name::** SYNDICATE EXPORTS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00924/AM21/	RLA File :32/24/040/00017/AM21/	Lic.No/Date:3210079582 26.06.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to **Defer** the case.

187	**Case No.:32/6/83-ALC1/2020**	**Party Name::** CHEMELYNE SPPECIALITIES	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00925/AM21/	RLA File :33/24/040/00035/AM20/	Lic.No/Date:3310030701 26.06.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

	Case No.:33/6/83-ALC1/2020	**Party Name::** SHALIMAR INCENSE PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00926/AM21/	RLA File :07/24/040/00098/AM21/	Lic.No/Date:0710116680 30.06.2020	**Defer**
188	**Decision :**The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to Indian perfumed incense sticks /agarbatti (perfumed agarbathi - 126200 **Kgs**. packing materials 85500 **Kgs**) which operate by burning and intend to import 9 inch mm raw agarbatti with counting from 1000 to 1050 + sticks per kg . Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the absense of full specifications. In view of the above, committee decided to **Reject** the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

	Case No.:34/6/83-ALC1/2020	**Party Name::** CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
189	HQ File :01/83/050/00927/AM21/	RLA File :31/83/040/00023/AM21/	Lic.No/Date:3110067780 30.06.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:35/6/83-ALC1/2020	**Party Name::** HERANBA INDUSTRIES LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
190	HQ File :01/83/050/00928/AM21/	RLA File :03/94/040/00206/AM21/	Lic.No/Date:0310836961 30.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
METRIBUZIN TECHNICAL 97% MIN	1 Kg	TRIAZONONE	1.00 Kg
		LIQ BROMINE	0.412 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

191	**Case No.:36/6/83-ALC1/2020**	**Party Name::** HERANBA INDUSTRIES LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00929/AM21/	RLA File :03/94/040/00212/AM21/	Lic.No/Date:0310836962 30.06.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
BIFENTHRIN TECHNICAL 94, 95, 96, 97 & 98% MIN	1000 Kg	T.F.P ACID 99%	644 Kg
		BIFENTHRIN ALCOHOL	474 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

192	**Case No.:37/6/83-ALC1/2020**	**Party Name::** HI TECH CHEMICALS PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00930/AM21/	RLA File :02/24/040/00033/AM21/	Lic.No/Date:0210209946 30.06.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to **Defer** the case.

193	**Case No.:38/6/83-ALC1/2020**	**Party Name::**UNITOP CHEMICALS PVT. LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00931/AM21/	RLA File :03/95/040/00193/AM21/	Lic.No/Date:0310836985 01.07.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

i. Exact specification and Chemical name of export item No. 21
ii. Exact specification and Chemical name of export item no. 21
iii. Material balance between import and export for each export item separately indicating wastage claimed.
iv. Appendix 4 E for all export products.

D/L issued to the firm by post on 25.03.2021. Hence, the Committee decided to **Defer** the Case.

194	**Case No.:39/6/83-ALC1/2020**	**Party Name::** SBL COLORTECH PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020	**Status:**

			19.03.2021	
	HQ File :01/83/050/00932/AM21/	RLA File :03/95/040/00203/AM21/	Lic.No/Date:0310836997 01.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. % Dye content in export product. II. C.I. No. of export item. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

195	**Case No.:40/6/83-ALC1/2020**	**Party Name::** SUDARSHAN CHEMICAL INDUSTRIES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00933/AM21/	RLA File :31/83/040/00024/AM21/	Lic.No/Date:3110067781 01.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Complete and balance chemical reactions showing Mol. weight, molar requirement and % yield on molar basis. II. Copy of GST/Excise certified consumption data used for another license no. 3110066874 dated 15.09.2017. III. Assay of the export item. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

196	**Case No.:41/6/83-ALC1/2020**	**Party Name::** GTZ (INDIA) PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00934/AM21/	RLA File :02/24/040/00034/AM21/	Lic.No/Date:0210209950 02.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Detailed tech specification with catalogue of import & export items. II. End use of export product III. Complete material balance between import and export D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

19	**Case No.:42/6/83-**	**Party Name::** UPL	**Meet No/Date:**	**Status:**

7	**ALC1/2020**	LTD.	10(II)/83-ALC1/2020 19.03.2021	
	HQ File :01/83/050/00935/AM21 /	RLA File :03/95/040/00199/AM21 /	Lic.No/Date:031083701 0 02.07.2020	**Approve d**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
Clethodim Technical 96% Min.	4300000 Kg	Crotonaldehyde	1191100 **Kg**
		Dimethyl Malonate	2296200 **Kg**
		Ethyl Mercaptan	1109400 **Kg**
		Hydroxylamine Sulphate	1474900 **Kg**
		Methyl Acetoacetate	2322000 **Kg**
		Propionic anhydride	2266100 **Kg**
		Sodium Methoxide 98%	1066400 **Kg**
		Trans 1,3-Dichloropropene	1986600 **Kg**
		Triethylamine	4300 **Kg**
		3-Methyl Piperidine	163400 **Kg**
		4-Dimethyl amino Pyridine (4-DMAP)	107500 **Kg**
		Toluene	2975600 **Kg**
		n-Hexane	924500 **Kg**
		Methyl Isobutyl Ketone (MIBK)	438600 **Kg**

Note: Above Norms are for one time only for authorization No-0310837010 dated 02.07.2020. No repeat license. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No.:43/6/83-ALC1/2020	**Party Name::** AICA LAMINATES INDIA PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
19 8	HQ File :01/83/050/00936/AM21 /	RLA File :05/23/040/00069/AM21 /	Lic.No/Date:051041453 9 02.07.2020	**Approve d**

Decision :SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.

199	**Case No.:44/6/83-ALC1/2020**	**Party Name::** INDOGULF CROPSCIENCES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File	RLA File	Lic.No/Date:0510414558	**Defer**

	:01/83/050/00937/AM21/	:05/23/040/00059/AM21/	03.07.2020	
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Description of Export items No. 1, 3 and 4 does not match with CIB Registration furnished. Technical justification with relevant CIB Registration may be furnished. II. COA of each import item may be furnished. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

	Case No.:45/6/83-ALC1/2020	**Party Name::** SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
200	HQ File :01/83/050/00938/AM21/	RLA File :05/24/040/00102/AM21/	Lic.No/Date:0510414543 03.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:46/6/83-ALC1/2020	**Party Name::**PARIJAT INDUSTRIES (INDIA) PVT.LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
201	HQ File :01/83/050/00939/AM21/	RLA File :05/24/040/00127/AM21/	Lic.No/Date:0510414541 03.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:47/6/83-ALC1/2020	**Party Name::**PARIJAT INDUSTRIES (INDIA) PVT.LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
202	HQ File :01/83/050/00940/AM21/	RLA File :05/24/040/00130/AM21/	Lic.No/Date:0510414540 03.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:48/6/83-ALC1/2020	**Party Name::** BAJAJ POLYBLENDS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00941/AM21/	RLA File :50/24/040/00003/AM21/	Lic.No/Date:5010002692 03.07.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
White Coloured Master Batch Plast High Mix Plast clear High Mix Plast High Mix Premium Plast blow Plast white HD containing following raw material high density Polyethylene (HDPE) 60000 Kgs and Calcium Carbonate 140000 Kgs	200000 **Kg**	High Density Polyethylene (HDPE)	61800 **Kg**
		Calcium Carbonate	144200 **Kg**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

203

	Case No.:49/6/83-ALC1/2020	**Party Name::** SPOTON COATINGS PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
204	HQ File :01/83/050/00942/AM21/	RLA File :52/24/040/00023/AM21/	Lic.No/Date:5210043450 03.07.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

	Case No.:50/6/83-ALC1/2020	**Party Name::** MONTEX GLASS FIBRE IND PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
205	HQ File :01/83/050/00943/AM21/	RLA File :03/95/040/00185/AM21/	Lic.No/Date:0310837034 06.07.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

206	**Case No.:51/6/83-ALC1/2020**	**Party Name::** PAREKH INDUSTRIES LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00944/AM21/	RLA File :03/95/040/00197/AM21/	Lic.No/Date:0310837038 06.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: i. Whether any precious metal is present in the imported copper scrap ii. COA/composition of imported item from foreign supplier iii. COA of Export item D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

207	**Case No.:52/6/83-ALC1/2020**	**Party Name::** HINDUSTAN PLATINUM PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00945/AM21/	RLA File :03/94/040/00219/AM21/	Lic.No/Date:0310837039 06.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: i. Nett content of each of the precious metal including gold and silver in all the export and import product. ii. Justification and Nett accounting of each import item in export. iii. In Appendix 4E quantity required is shown as net to net while wastage shown as 1%, please clarify. iv. Composition, function and spec, of export item no 4 and 5 along with their no. v. Composition and spec. of import item no 4 and 5 and quantity in Nos. vi. In the manufacturing process machining is shown, the weight loss in machining D/L issued to the firm by post on 24.03.2021. Hence, the Committee decided to **Defer** the Case.			

208	**Case No.:53/6/83-ALC1/2020**	**Party Name::**VASUDHA CHEMICALS PVT. LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00946/AM21/	RLA File :03/95/040/00208/AM21/	Lic.No/Date:0310837050 06.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

209	**Case No.:54/6/83-ALC1/2020**	**Party Name::**HUBERGROUP INDIA PRIVATE LIMITED.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00947/AM21/	RLA File :03/94/040/00222/AM21/	Lic.No/Date:0310837059 07.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

210	**Case No.:55/6/83-ALC1/2020**	**Party Name::** PACIFIC QUARTZ SURFACES LLP	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00948/AM21/	RLA File :13/24/040/00020/AM21/	Lic.No/Date:1310049619 07.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

211	**Case No.:56/6/83-ALC1/2020**	**Party Name::** AMITEK INFRA PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00949/AM21/	RLA File :13/24/040/00018/AM21/	Lic.No/Date:1310049620 07.07.2020	**Defer**
	Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to **Defer** the case.			

212	**Case No.:57/6/83-ALC1/2020**	**Party Name::** VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00950/AM21/	RLA File :03/95/040/00180/AM21/	Lic.No/Date:0310837077 08.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:58/6/83-ALC1/2020	**Party Name::** ARCL ORGANICS LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
213	HQ File :01/83/050/00951/AM21/	RLA File :02/24/040/00040/AM21/	Lic.No/Date:0210209966 08.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 19.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:59/6/83-ALC1/2020	**Party Name::** PROEC ENERGY LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
214	HQ File :01/83/050/00952/AM21/	RLA File :05/24/040/00164/AM21/	Lic.No/Date:0510414589 08.07.2020	**Defer**
	Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to **Defer** the case.			

	Case No.:60/6/83-ALC1/2020	**Party Name::**JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
215	HQ File :01/83/050/00953/AM21/	RLA File :03/94/040/00153/AM21/	Lic.No/Date:0310837103 09.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:61/6/83-ALC1/2020	**Party Name::** ASTEC LIFESCIENCES LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
216	HQ File :01/83/050/00954/AM21/	RLA File :03/94/040/00196/AM21/	Lic.No/Date:0310837139 10.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

217	**Case No.:62/6/83-ALC1/2020**	**Party Name::** ASTEC LIFESCIENCES LTD	**Meet No/Date:** 10(II)/83-ALC1/2020	**Status:**

			19.03.2021	
	HQ File :01/83/050/00955/AM21/	RLA File :03/94/040/00192/AM21/	Lic.No/Date:0310837140 10.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

218	**Case No.:64/6/83-ALC1/2020**	**Party Name::**PARIKH ENTERPRISES PVT. LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00957/AM21/	RLA File :08/24/040/00084/AM21/	Lic.No/Date:0810148092 10.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: iv. Whether any precious metal is present in the imported copper scrap v. COA/composition of imported item from foreign supplier vi. COA of Export item D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

219	**Case No.:65/6/83-ALC1/2020**	**Party Name::** INDIA PESTICIDES LIMITED,	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00958/AM21/	RLA File :06/24/040/00018/AM21/	Lic.No/Date:0610039541 10.07.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
PROSULFOCARB TECHNICAL 97% Min	1 Kg	DI-N-PROPYLAMINE	0.525 Kg
		AMMONIUM THIOCYNATE	0.440 Kg
		BENZYL CHLORIDE	0.559 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

220	**Case No.:67/6/83-ALC1/2020**	**Party Name::** AIMCO PESTICIDES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File	RLA File	Lic.No/Date:031083716	**Approve**

:01/83/050/00960/AM21 /	:03/94/040/00252/AM21 /	4 14.07.2020	**d**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
TRICLOPYR BUTOXY ETHYL ESTER TECHNICAL 94% MIN	1 Kg	NA-TCP 85% MIN	0.737 Kg
		MONO CHLORO ACETIC ACID (MCA)	0.363 kg
		BUTYL CELLOSOLVE (2-BUTOXY ETHANOL)	0.423 Kg
		ETHYLENE DICHLORIDE (EDC)	0.172 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

221	**Case No.:68/6/83-ALC1/2020**	**Party Name::** RALLIS INDIA LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00961/AM21/	RLA File :03/95/040/00213/AM21/	Lic.No/Date:0310837169 14.07.2020	**Defer**

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.

222	**Case No.:69/6/83-ALC1/2020**	**Party Name::** AGRO LIFE SCIENCE CORPORATION	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00962/AM21 /	RLA File :02/24/040/00041/AM21 /	Lic.No/Date:0210209978 15.07.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Propiconazole 250g / Litre, EC	1 Litre	PROPICONAZOLE 95% TECHNICAL	251.25gms

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

223	**Case No.:**70/6/83-ALC1/2020	**Party Name::** AGRO LIFE SCIENCE CORPORATION	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File	RLA File	Lic.No/Date:0210209979	**Defer**

	:01/83/050/00963/AM21/	:02/24/040/00042/AM21/	15.07.2020	
	Decision : The Committee considered the case as per Agenda and decided to call for Copy of CIB registration for 50% EC, W/V – CHLORPYRIFOS in meeting No 10/83-ALC1/2020 dated 19.03.2021. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

224	**Case No.:71/6/83-ALC1/2020**	**Party Name::** ENZYMCO PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00964/AM21/	RLA File :32/24/040/00021/AM21/	Lic.No/Date:3210079604 15.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in meeting No 10/83-ALC1/2020 dated 19.03.2021: i. % Papaya a.i. content in export and import item. ii. CoA of import item from foreign supplier. iii. Self-attached copy of CoA of export item. iv. Stepwise % wastage of a.i. in the process. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

225	**Case No.:72/6/83-ALC1/2020**	**Party Name::** FAITH INDUSTRIES LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00965/AM21/	RLA File :08/24/040/00091/AM21/	Lic.No/Date:0810148134 15.07.2020	**Defer**
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: i. Net Content of each input in export ii. Quantity of indigenous input i.e. lime to be added iii. Wastage claimed & justification D/L issued to the firm by post on 22.01.2021. Hence, the Committee decided to **Defer** the case.			

226	**Case No.:73/6/83-ALC1/2020**	**Party Name::** VISHNU CHEMICALS LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00966/AM21/	RLA File :09/24/040/00114/AM21/	Lic.No/Date:0910068960 15.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence,			

	the Committee decided to **Defer** the case.

227	**Case No.:74/6/83-ALC1/2020**	**Party Name::** STONEMEN CRAFTS INDIA (P) LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00967/AM21/	RLA File :06/24/040/00021/AM21/	Lic.No/Date:0610039549 17.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

228	**Case No.:75/6/83-ALC1/2020**	**Party Name::** HEMANI INDUSTRIES LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00968/AM21/	RLA File :03/94/040/00275/AM21/	Lic.No/Date:0310837261 20.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

229	**Case No.:76/6/83-ALC1/2020**	**Party Name::** SOLTEX PETRO PRODUCTS LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00969/AM21/	RLA File :03/95/040/00223/AM21/	Lic.No/Date:0310837267 20.07.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
Master Batch (Containing - 20% UV, 10% TiO2, 5% ColourPigments & 65% LLDPE)	50 MT	UV Stabilizer	10 MT
		Titanium Dioxide	5 MT
		Colour Pigment	2.5 MT
		LLDPE	32.5 MT
Master Batch (Containing - 20% TiO2, 5% Colour Pigments & 75% LLDPE)	30 MT	Titanium Dioxide	6 MT
		Colour Pigment	1.5 MT
		LLDPE	22.5 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No.:77/6/83-ALC1/2020	**Party Name::** SHIVAM ADDITIVES PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00970/AM21/	RLA File :13/24/040/00026/AM21/	Lic.No/Date:1310049630 20.07.2020	**Defer**
230	**Decision :**The Committee considered the case as per Agenda and decided to call for information of following deficiency in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. Complete chemical reaction with molecular & structural formula & molecular weight along with stage wise % yield on molar basis. D/L issued to the firm by post on 22.01.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:78/6/83-ALC1/2020	**Party Name::** SOLTEX PETRO PRODUCTS LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00971/AM21 /	RLA File :03/95/040/00206/AM21 /	Lic.No/Date:0310837282 21.07.2020	**Approved**

231 **Decision :**The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
U.V Stabiliser Master Batch (Additive Maser Batch Containing 20% U.V. Stabilizer)	40 MT	Polypropylene	14.4 MT
		Titanium Dioxide	8 MT
		Colour Pigments	1.6 MT
		UV Stabilizer	16 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:79/6/83-ALC1/2020	**Party Name::** BODAL CHEMICALS LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File :01/83/050/00972/AM21/	RLA File :08/24/040/00085/AM21/	Lic.No/Date:0810148201 21.07.2020	**Defer**
232	**Decision :**The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: i. C.I No. of Export item ii. % Dye content in export item iii. Complete technical details as per 4E iv. C.A. certified past production –consumption data for 3 years. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.			

	Case No.:80/6/83-ALC1/2020	**Party Name::**SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
233	HQ File :01/83/050/00973/AM21/	RLA File :34/24/040/00102/AM21/	Lic.No/Date:3410046230 21.07.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 21.08.2021. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No.:81/6/83-ALC1/2020	**Party Name::** MATANGI INDUSTRIES LLP	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
234	HQ File :01/83/050/00974/AM21/	RLA File :08/24/040/00310/AM20/	Lic.No/Date:0810148204 22.07.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
Product P1080 (Polyoxy Ethylene Polysorbate	400000 **Kg**	SorbitanNonoOleate	132000 **Kg**
		Ethylene Oxide	268000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No:1/10/83-ALC1/2020	**Party Name::** GRASIM INDUSTRIES LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
235	HQ File : 01/83/050/01055/AM21/	RLA File 34/24/040/00156/AM21/	Lic.No/Date: 3410046374 07.09.2020	**Defer**
	Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to **Defer** the case.			

	Case No:2/10/83-ALC1/2020	**Party Name::** CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
236	HQ File :	RLA File	Lic.No/Date:	**Defer**

01/83/050/01056/AM21/	31/83/040/00059/AM21/	3110067846 08.09.2020	

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

I. Nett weight of export item
II. Nett content of import in each export item
III. Complete technical specification of import and export
IV. Details of other mint ingredients to be used in each export

D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the case.

237

Case No:3/10/83-ALC1/2020	**Party Name::** CAMBAY TECHNOPACK PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
HQ File : 01/83/050/01057/AM21/	RLA File 52/24/040/00041/AM21/	Lic.No/Date: 5210043524 08.09.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
Printed Paper Board Cups	217742 Kg	Coated Paper Board	231855 Kg
		Low Density Polyethylene (LDPE)	18548.4 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

238

Case No:4/10/83-ALC1/2020	**Party Name::** ANUPAM RASAYAN (INDIA) LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
HQ File : 01/83/050/01058/AM21/	RLA File 52/24/040/00044/AM21/	Lic.No/Date: 5210043527 08.09.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

i. Yields of step I and III are very low. Technical, justification along with copy of technical literature in support of yields may be furnished.
ii. Production-consumption data for last 3 years certified by central Taxes and GST Authority may be furnished.

D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.

239	**Case No:5/10/83-ALC1/2020**	**Party Name::** HERANBA INDUSTRIES LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01059/AM21/	RLA File 03/94/040/00405/AM21/	Lic.No/Date: 0310838165 09.09.2020	**Defer**

Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

i. Complete Technical details as per 4E showing complete and balanced chemicals reactions, mol. weight and % yield on molar basis.
ii. Material balance for each step.
iii. Requirement and recovery of solvent.

D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer** the Case.

240	**Case No:6/10/83-ALC1/2020**	**Party Name::** AVERY DENNISON (INDIA) PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01060/AM21/	RLA File 05/23/040/00172/AM21/	Lic.No/Date: 0510415159 09.09.2020	**Approved**

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	**Quantity**	**Import Item**	**Quantity**
Self Adhesive Paper 155 GSM+/-10%	2500000 Sq. Meter	Coated Paper 80 GSM+/-10%	2600000 Sq.meter
		Glassine Paper 57 GSM+/-10%	2600000 Sq.meter
		Solprene Butadiene-styrene Polymer	9701 Kg
		Westrez-Rosin Ester	21399 Kg
Self Adhesive Paper 148 GSM+/-10%	3000000 Sq.meter	Coated Paper 75 GSM+/-10%	3120000 Sq.meter
		Glassine Paper 57 GSM+/-10%	3120000 Sq.meter
		Solprene -Butadiene-styrene Polymer	8287 Kg
Self Adhesive Paper 152 GSM+/-10%	2000000 Sq.meter	GLASSINE PAPER 57 GSM +/- 10%	2080000 Sq.meter
		Solprene -Butadiene-styrene Polymer	5179 Kg
Self adhesive Paper 140 GSM +/-10%	1500000 Sq. meter	Coated Paper 70GSM+/-10%	1560000 Sq.meter
		Glassine Paper 54 GSM+/-	1560000

		10%	Sq.meter
		Solprene -Butadiene-styrene Polymer	4144 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No:7/10/83-ALC1/2020	**Party Name::** Welspun India Limited.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
241	HQ File : 01/83/050/01061/AM21/	RLA File 03/95/040/00358/AM21/	Lic.No/Date: 0310838173 09.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:8/10/83-ALC1/2020	**Party Name::** HINDUSTAN PLATINUM PVT LTD	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01062/AM21/	RLA File 03/94/040/00389/AM21/	Lic.No/Date: 0310838175 09.09.2020	**Defer**
242	**Decision :** The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: i. Difference between catalyst gauzes and catchment gauzes indicates in export products. ii. Nett content of each of the precious metal including gold and silver in both the export and import product. iii. Justification for import of 150.0 Kg against total export of 90+50=140 Kg of export when nil wastage is claimed. D/L issued to the firm by post on 24.03.2021. Hence, the Committee decided to **Defer** the Case.			

	Case No:9/10/83-ALC1/2020	**Party Name::** CAMBAY TECHNOPACK PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
243	HQ File : 01/83/050/01063/AM21/	RLA File 52/24/040/00042/AM21/	Lic.No/Date: 5210043528 09.09.2020	**Approved**
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import Item	Quantity
Printed Paper Board Cups	217742 Kg	Uncoated Paper or Paper Board	231855 Kg
		Low Density Polyethylene (LDPE)	18548.4 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

244	**Case No:10/10/83-ALC1/2020**	**Party Name::** SAINT-GOBAIN INDIA PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01064/AM21/	RLA File 04/24/040/00088/AM21/	Lic.No/Date: 04101670510 10.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

245	**Case No:11/10/83-ALC1/2020**	**Party Name::** PARIJATINDUSTRIES (INDIA) PVT.LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01065/AM21/	RLA File 05/24/040/00272/AM21/	Lic.No/Date: 0510415169 10.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

246	**Case No:12/10/83-ALC1/2020**	**Party Name::** PARIJAT INDUSTRIES (INDIA) PVT.LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01066/AM21/	RLA File 05/24/040/00278/AM21/	Lic.No/Date: 0510415170 10.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

247	**Case No:13/10/83-**	**Party Name:** JINDAL DRUGS PRIVATE	**Meet No/Date:** 10(II)/83-ALC1/2020	**Status:**

	ALC1/2020	LIMITED	19.03.2021	
	HQ File : 01/83/050/01067/AM21/	RLA File 03/94/040/00286/AM21/	Lic.No/Date: 0310838232 11.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:14/10/83-ALC1/2020	**Party Name:** SAVITRI SUGANDALAYA	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01068/AM21/	RLA File 07/24/040/00143/AM21/	Lic.No/Date: 0710116994 11.09.2020	**Defer**
248	**Decision :**The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed agarbathi and other odoriferous preparations which operate by burning and intend to import raw agarbathi (machine made incense sticks). Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the absense of clear specifications. In view of the above, committee decided to **Reject** the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

	Case No:15/10/83-ALC1/2020	**Party Name:** BRILLIANT PRINTERS PVT.LTD.,	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01069/AM21/	RLA File 07/24/040/00160/AM21/	Lic.No/Date: 0710116997 14.09.2020	**Approved**
249	**Decision :**The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import item	Quantity
Printed Books= Qty 17500 Nos (Content of Thinopaque uncoated thin printing paper - 30gsm,68cm -5914 Kgs - (for 17500))	1 Kg	Thinopaque Uncoated Thin Printing Paper --30gsm-68cm (for 17500 Nos)	1.12 Kg/Kg content in export Product
Printed Books =Qty 7500 Nos	1 Kg	Thinopaque Uncoated Thin Printing paper - 30gsm -	1.12 Kg/Kg

(Contents of Thinopaque Uncoated thin printing paper -30gsm-89 cm -4454 Kgs, PU Book Covers in Various Colours -227.14 Kgs (for 7500 Nos))		89cm (for 7500 Nos)	content in export Product
		PU Book Covers in Various Colours (for 7500 Nos)	1.05 Kg/Kg content in export Product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No:16/10/83-ALC1/2020	**Party Name::** ARJUNA NATURAL PRIVATE LIMITED,	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
250	HQ File : 01/83/050/01070/AM21/	RLA File 10/24/040/00042/AM21/	Lic.No/Date: 1010060648 14.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:17/10/83-ALC1/2020	**Party Name::** MATANGI INDUSTRIES LLP	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
251	HQ File : 01/83/050/01071/AM21/	RLA File 08/24/040/00173/AM21/	Lic.No/Date: 0810148547 14.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:18/10/83-ALC1/2020	**Party Name::** CROWN DECOR PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
252	HQ File : 01/83/050/01072/AM21/	RLA File 08/24/040/00175/AM21/	Lic.No/Date: 0810148548 14.09.2020	**Defer**
	Decision :SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

253	**Case No:19/10/83-ALC1/2020**	**Party Name::** CROWN DECOR PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01073/AM21/	RLA File 08/24/040/00176/AM21/	Lic.No/Date: 0810148549 14.09.2020	**Defer**
	Decision :SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

254	**Case No:20/10/83-ALC1/2020**	**Party Name::** MATANGI INDUSTRIES LLP	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01074/AM21/	RLA File 08/24/040/00177/AM21/	Lic.No/Date: 0810148561 15.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

255	**Case No:21/10/83-ALC1/2020**	**Party Name::** KRISHNA ENZYTECH PRIVATE LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01075/AM21/	RLA File 31/83/040/00062/AM21/	Lic.No/Date: 3110067853 15.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

25 6	**Case No:22/10/83-ALC1/2020**	**Party Name:** SMI COATED PRODUCTS PVT. LTD.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01076/AM21/	RLA File 03/95/040/00362/AM21/	Lic.No/Date: 0310838287 16.09.2020	**Approved**
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import item	Quantity

	Self Adhesive Paper (148 gsm +/- 10%)	3000000 Sq. meter	Thermal Paper in Jumbo Roll (70 GSM +/- 10%)	3120000 Sq. meter
			Adhesive (100% Solid) Rubber Based Hot melt	60000 **Kg**
			Glassine Paper (60 gsm +/- 10%)	3120000 Sq. meter
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No:23/10/83-ALC1/2020	**Party Name:** SYNTHITE INDUSTRIES PRIVATE LIMITED.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
257	HQ File : 01/83/050/01077/AM21/	RLA File 10/24/040/00043/AM21/	Lic.No/Date: 1010060651 16.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:24/10/83-ALC1/2020	**Party Name:** GIRDHARS INTERNATIONAL.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
258	HQ File : 01/83/050/01078/AM21/	RLA File 05/23/040/00183/AM21/	Lic.No/Date: 0510415235 16.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:25/10/83-ALC1/2020	**Party Name:** VIDHI SPECIALTY FOOD INGREDIENTS LIMITED.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
259	HQ File : 01/83/050/01079/AM21/	RLA File 03/95/040/00372/AM21/	Lic.No/Date: 0310838339 17.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

260	**Case No:26/10/83-**	**Party Name:** WILLOWOOD	**Meet No/Date:** 10(II)/83-ALC1/2020	**Status:**

	ALC1/2020	CHEMICALS PVT LTD.	19.03.2021	
	HQ File : 01/83/050/01080/AM21/	RLA File 02/24/040/00078/AM21/	Lic.No/Date: 0210210112 17.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:27/10/83-ALC1/2020	**Party Name:** MATANGI INDUSTRIES LLP.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
261	HQ File : 01/83/050/01081/AM21/	RLA File 08/24/040/00183/AM21/	Lic.No/Date: 0810148585 17.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:28/10/83-ALC1/2020	**Party Name:**AIRO LAM LIMITED.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
262	HQ File : 01/83/050/01082/AM21/	RLA File 08/24/040/00179/AM21/	Lic.No/Date: 081014858717.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

	Case No:29/10/83-ALC1/2020	**Party Name:** BODAL CHEMICALS LIMITED.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01083/AM21/	RLA File 08/24/040/00182/AM21/	Lic.No/Date: 0810148588 17.09.2020	**Defer**
263	**Decision :**The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: I. C.I No. of Export item II. % Dye content in export item III. Complete technical details as per 4E IV. C.A. certified past production –consumption data for 3 years. D/L issued to the firm by post on 22.03.2021. Hence, the Committee decided to **Defer**			

	the Case.

264	**Case No:30/10/83-ALC1/2020**	**Party Name:** PARIJAT INDUSTRIES (INDIA) PVT.LTD..	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01084/AM21/	RLA File 05/24/040/00292/AM21/	Lic.No/Date: 0510415265 18.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

265	**Case No:31/10/83-ALC1/2020**	**Party Name:** KRISHNA ENZYTECH PRIVATE LIMITED.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
	HQ File : 01/83/050/01085/AM21/	RLA File 31/83/040/00063/AM21/	Lic.No/Date: 3110067864 21.09.2020	**Defer**
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 25.03.2021. Hence, the Committee decided to **Defer** the case.			

Minutes of PH cases –

Party Name: VEDANTA LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
Lic.No/Date: (i) 0510405970 dt.26.03.2018 (ii) 0510399578 dt.30.08.2016	HQ File : (i) 01/83/050/00108/AM 19 (ii) 01/83/050/00658/AM17	**Reject**
Decision: The Committee considered the case as per agenda and heard the representation of the firm during the personal hearing and not agreed with the firm's request that coal is raw material in manufacturing of Calcined Alumina. The committee decided to maintain status quo of the case.		

Party Name: KALEESUWARI REFINERY AND INDUSTRY PVT. LIMITED	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
Application No. - KRIPL/SION/001 2017	RLA File: 05/24/040/61/AM18	**Defer**

Decision: The Committee considered the case as per agenda and heard the representation of the firm during the personal hearing. The case was presented before the committee with the background of the case and the committee decided to examine the request received from the firm to ratify the norms in light of the facts submitted by applicant. The file has been forwarded to technical expert for further examination. The committee decided to defer the case.

Party Name: DNS Fine Chemicals & Laboratories (P) Ltd.	**Meet No/Date:** 10(II)/83-ALC1/2020 19.03.2021	**Status:**
Lic.No/Date: (i) 0310824225 dated 04.10.2018 (ii) 0310815652 dated08.09.2017 (iii)0310708807 dated 10.09.2015	RLA File: 05/24/040/61/AM18	**Reject**
Decision: The Committee considered the case as per agenda and heard the representation of the firm during the personal hearing and found that the firm had earlier applied for import of Iodine against export of 3 Export items. This was examined earlier in line with yields indicated by the firm and norms were approved. Now the firm represented for the lower norms and claimed that they have actually imported crude iodine and accordingly consumption is higher. The purity of crude Iodine is indicated as 85% which was not indicated at the time of earlier approval. The committee decided to reject the case.		

Date:27.07.2020
Place:New Delhi

Chetan Parkash Jaggarwal
Foreign Trade Development Officer